

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3246**  
(TO BE ANSWERED ON 09.08.2023)

**RETIREMENT AGE OF GOVERNMENT EMPLOYEES**

**3246. SHRIMATI SARMISTHA SETHI:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether there is any proposal to change the retirement age of the Government employees and if so, the details thereof;
- (b) the number of employees who have been given compulsory retirement under Rule 56(j) during the last three years and the current year, year-wise; and
- (c) the steps taken in the direction of strengthening and bringing transparency in administration during the last three years and the current year?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a): There is no proposal under consideration to change the retirement age of the Central Government employees.

(b) & (c): As per the updated information /data available on the Probity Portal (as on 30.06.2023) as provided by the different Ministries/Departments/Cadre Controlling Authorities (CCAs), provisions of Fundamental Rules (FR)-56(j)/similar provisions have been invoked against a total of 122 officers during the last three years (2020-2023), including the current year.

The objective of the review process under the FR 56(j)/similar provisions is to bring efficiency and to strengthen the administrative machinery. Government has also been continuously endeavouring for greater emphasis on digitization, enhanced use of e-office, simplification of rules, periodic cadre restructuring and abolition of redundant laws for strengthening the administration and improving the overall work efficiency in governance.

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